

Central Administrative Tribunal
Jabalpur Bench

CCP No.70/06

Jabalpur, this the 31st day of October 2006.

CORAM

Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Shri A.K.Gaur, Judicial Member

N.K.Maran
S/o Shri L.K.Maran
R/o D-3/539, Danish Nagar
Hoshangabad Road
Bhopal (M.P.)

Petitioner

(By advocate Shri M.K.Verma (rep))

Versus


1. Secretary
National Commission for S.C.
Vth Floor, Lok Nayak Bhavan
New Delhi.
2. Shri Dhruv Kumar
Director
National Commission for S.T.
State Office
52-A, Nirman Sadan
Room No.309, Arera Hills
Bhopal.

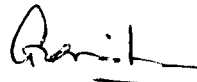
Respondents

ORDER (oral)

By A.K.Gaur, Judicial Member

The applicant has alleged non-compliance of the order dated 13th August 2003 passed in OA No.212/99. This contempt petition has been filed on 25.8.06. In view of Section 20 of Contempt of Court Act, the limitation period for filing contempt petition is one year from the date on which cause of action has arisen. Since the contempt petition has been filed after the limitation period, the CCP is dismissed.


(A.K.Gaur)
Judicial Member


(Dr.G.C.Srivastava)
Vice Chairman